

SUPR EME COUR T OF I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21590/2008

(From the judgement and order dated 18/03/2008 in WA No. 103/2008  
of The HIGH COURT OF MADRAS)

STATE OF TAMIL NADU &amp; ORS.

Petitioner(s)

VERSUS

AMALA ANNAI HIGHER SEC.SCHOOL

Respondent(s)

(With prayer for interim relief and office report )

Date: 06/07/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr. S. Thananjayan,Adv.

For Respondent(s) Ms. Mary Mitzy, Adv.  
Mr. Deepak Jain, Adv.  
Mr. Gopal Singh Chauhan, Adv.  
Mr. Shiv Prakash Pandey,Adv.UPON hearing counsel the Court made the following  
ORDERIn view of letter circulated by learned counsel for  
the respondent seeking time for filing counter affidavit, the  
matter is adjourned by one week.(A.D. Sharma)  
Court Master(Phoolan Wati Arora)  
Court Master